

# ACT No. XXXII OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th  
July, 1930.)

## An Act to give retrospective effect to the Mussalman Wakf Validating Act, 1913.

VI of 1913.

WHEREAS the Mussalman Wakf Validating Act, 1913,  
does not apply to wakfs created before its enactment;

AND WHEREAS it is expedient to validate such wakfs with-  
out infringing any rights contrary thereto which may have  
already accrued or been acquired;

It is hereby enacted as follows:—

1. This Act may be called the Mussalman Wakf Validat- Short title.  
ing Act, 1930.

VI of 1913.

2. The Mussalman Wakf Validating Act, 1913, shall be Act VI of 1913  
deemed to apply to wakfs created before its commencement: to apply retros-  
pectively.

Provided that nothing herein contained shall be deemed  
in any way to affect any right, title, obligation or liability  
already acquired, accrued or incurred before the commencement  
of this Act.

Price 1 anna or 1½d.]

MGIPC—L—IX-106—28-8-30—5,000.